

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP. No...../199

Asso. of Radio & T.V. Engg. Versus Union of India & Others

Date of Order	Orders
13.9.97	<u>OA 53/97 with MA 53/97</u> None present for the applicant. Mr. Zakir Hussain, Brief holder for Mr. M. Rafiq, Counsel for the respondents. Respondents have not filed reply within in spite of several opportunities having been granted. The case be listed before the Hon'ble Bench for direction on 18.9.97. <i>[Signature]</i> Deputy Registrar
18.9.97	<u>OA 53/97 with MA 53/97</u> None for the applicant. Mr. Rafiq, Counsel for the respondents. May be listed for direction on 29.9.97. MA may also be listed along with the OA. <i>[Signature]</i> (GOPAL KRISHNA) Vice Chairman (J)
29.9.97	<u>OA No. 63/97</u> Mr. B.N. Purohit, proxy for Mr. P.V. Calla, counsel for the applicants Mr. M. Rafiq, counsel for respondents The learned counsel for the applicant states that main body of the applicants' association has already filed a petition before Principal Bench of the Tribunal and an interim relief has also been granted therein. In view of this, the applicants now do not press this OA here and want to withdraw it. The applicants are, therefore, allowed to withdraw this OA, which is dismissed as withdrawn. <u>MA No. 53/97 (OA No. 63/97)</u> In view of withdrawal of the OA, this MA also becomes infructuous and is disposed of accordingly. <i>[Signature]</i> (RATAN PRAKASH) MEMBER (J)

13.9.97

Reply
not
filed.

Reply
not
filed.

29.9.97

Recd.
7/10/97

21/10/97

Central Administrative Tribunal
Jaipur Bench
Certified that the action is
in accordance with the law.
Regd. Secy.
Officer